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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



**TP 24-B/2016 with TP No. 24/397-398/NCLT/AHM/2016 (New)
CA 106 of 2015 with C.P. No. 22/397-398/CLB/MB/2012(Old)**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2018**

Name of the Company: Niklesh T. Nihalani
V/s.
Rohit Dyeing & Printing Mills Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | DHIREN R. DAVE | PCS | Petitioner |  |
| 2. | Dr S. K. Jain | PCS | Resp 1, 2, 2 & or |  |

ORDER

Learned PCS Mr. Dhiren Dave present for Petitioner. Learned PCS Mr. S K Jain present for Respondents.

Learned PCS filed an IA application which is yet to be numbered.

Registry is directed to number the same.

Respondent has furnished the copy to the petitioner today itself.

Petitioner has liberty to file objections, if any, serving a copy in advance to other side.

List the matter on 10.04.2018 as requested by Respondents.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 27th day of February , 2018.